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O.A. No.494/2003

ORDER DATED 9th APRIL, 2008

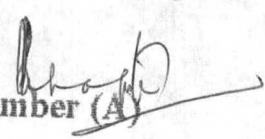
Coram:

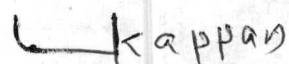
Hon'ble Shri Justice K. Thankappan, Member (Judl.)

Hon'ble Shri C.R. Mohapatra, Member (A)

In this Original Application, the applicant challenges the put-off duty order dated 25.08.2003. By interim order dated 02.09.03 passed by the Tribunal in this O.A., the applicant was allowed to continue as Stamp Vender. Now the disciplinary proceeding is over and the order dated 25.04.06 has been passed by the disciplinary authority imposing punishment on the applicant. The said punishment order challenged by the applicant in appeal, has been confirmed by the appellate authority.

In the above circumstances, this O.A becomes infructuous and hence it is dismissed without prejudice to the Applicant to challenge the punishment order as well as the appellate order passed by the authorities.


Member (A)


K. Thankappan
MEMBER (Judl.)